

BEFORE THE NATIONAL GREEN TRIBUNAL**EASTERN ZONE, KOLKOTA BENCH****ORIGINAL APPLICATION NO. 20 OF 2022 (EZ)****IN THE MATTER OF:**

SUPROVA PRASAD

.....APPLICANT(S)

VERSUS

MINISTRY OF ENVIRONMENT FOREST &
CLIMATE CHANGE & ORS.

.....RESPONDENT(S)

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Kolkata

Dated : March, 2022

Respondent No. 1

Through

Soumitra Mukherjee

Adv.

✕



SL. NO. 797 120 22

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EASTERN ZONE, KOLKOTA BENCH

ORIGINAL APPLICATION NO. 20 OF 2022 (EZ)

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.....RESPONDENT(S)

BEFORE THE NOTARY PUBLIC
AT BIDHANNAGAR
DIST.-NORTH 24 PARGANAS

REPLY AFFIDAVIT ON BEHALF OF THE MINISTRY OF ENVIRONMENT,

FOREST AND CLIMATE CHANGE, RESPONDENT No.1

I, **Dr. Shahida Parvin Quazi**, D/o – Quazi Sirazul Haque, aged about 43 years, presently working as **Scientist “E”** at the Integrated Regional Office of Ministry of Environment, Forest and Climate Change having its office at IB-198, Sector-



III, Salt Lake City, Kolkata – 700 106, do hereby solemnly affirm and declare as under:

1. That I am duly authorized by the Ministry of Environment, Forest and Climate Change, Respondent no.1 to swear this affidavit and I am conversant with the facts and circumstances of the present case and am thereby competent to depose as under:
2. The present application is filed against the large scale pollution at various ghats in the river Hooghly. The various ghats referred to are Ahiritola Ghat, Nimtala Ghat, Mayer Ghat, Sutanuti Ghat, Kumortuli Ghat and Cosipore Ghat. The out falls from the drains and other sources, bathing, garbage accumulation in Ahiritola Ghat and different other ghat contributes to the pollution in the Hooghly River.
3. That the answering Respondent no. 1 is primarily engaged in, *inter alia*, policy formulation for abatement, control and prevention of pollution, prescribing environmental standards which are implemented through the Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs)/ Pollution Control Committees



(PCCs). The SPCBs/PCCs are required to enforce these standards and monitor the compliance by industries.

Besides, the concerned State Pollution Control Boards/ Pollution Control Committees are empowered to take all such measures as are deemed necessary or expedient for the purpose of protection and improving the quality of environment as well as prevention, control and abatement of environmental pollution including issue involve in the instant matter.

4. It is humbly prayed that the Hon'ble Tribunal may kindly pass such order(s) as may deemed fit and proper in the facts and circumstances of this case.

S. Shahida Parvin

DEPONENT

डा. शहिदा परवीन काजी / DR. SHAHIDA PARVIN QAZI
वैज्ञानिक - ई / SCIENTIST - E
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
एकीकृत क्षेत्रीय कार्यालय / INTEGRATED REGIONAL OFFICE
आई वी-198, सेक्टर-III, सॉल्ट लेक सिटी, कोलकाता-700106
8B-198, SECTOR-III, SALT LAKE CITY, KOLKATA - 700106

VERIFICATION:

Verified at *Kolkata* on this the *30th* day of *March* 2022 that the contents of this reply affidavit based on official record(s) maintained and information available in the office are correct to my knowledge and belief. No part of it

is false and nothing has been concealed there from.

S. CHAUDHURI
★ NOTARY ★
GOVT. OF INDIA
Regd. No.-6584/08
Bidhannagar Court
Dist.-North 24 Pgs.

S. Shahida Parvin
DEPONENT
डा. शहिदा परवीन काजी / DR. SHAHIDA PARVIN QAZI
वैज्ञानिक - ई / SCIENTIST - E
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
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